



Government of Jammu and Kashmir
Revenue Department
Civil Secretariat
Srinagar/Jammu

Notification,

Jammu, the 15th November, 2016

SRO364.- In exercise of the powers conferred by 5 of the Jammu & Kashmir Land Revenue Act, Samvat, 1996, and in partial modification of Notification SRO 438 of 2014 dated 21st October, 2014, the Government hereby exclude villages Reban-Gundbehram, Khowjapora, Hydergund and Reshipora of "Niabat Chitragam Hq at Chitragam" from the territorial jurisdiction of Tehsil "Chitragam" and include the same within the territorial jurisdiction of "Niabat and Tehsil Zainapora".

By Order of the Government of Jammu and Kashmir.


Sd/-
(Mohammad Ashraf Mir)
Commissioner/Secretary to Government
Revenue department

No. Rev/S/223/2016

Dated: 15 - 11 - 2016

Copy to the:-

1. Financial Commissioner (Revenue) J&K, Jammu.
2. Director General of Police.
3. All Principal Secretaries to the Government.
4. Principal Secretary to Hon'ble Chief Minister.
5. Resident Commissioner, J&K Government, New Delhi.
6. Principal Secretary to the Hon'ble Governor, J&K.
7. All Administrative Secretaries to the Government.
8. Divisional Commissioner, Jammu / Kashmir.
9. Commissioner, Survey and Land Records, J&K, Jammu.
10. All Heads of the Departments.
11. Relief and Rehabilitation Commissioner (Migrants).
12. All Regional Directors, Survey and Land Records, J&K.
13. Director, Information, J&K, Jammu.
14. Director, Estates, Civil Secretariat, J&K, Jammu.
15. All Deputy Commissioners.
16. Custodian General, J&K, Jammu.
17. Private Secretary to the Minister for Revenue for information of the Hon'ble Minister.
18. Private Secretary to the Minister of State for Revenue for information of the Hon'ble Minister.
19. Private Secretary to Commissioner/Secretary to the Government, Revenue Department.
20. Notification file / stock file.


(Ghulam Rasool) KAS
Deputy Secretary to Government
Revenue Department